

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Single Member Bench - Court – I

**EXCISE APPLICATION No. E/WD/30373/2019
IN
EXCISE APPEAL No. 30302/2019**

(Arising out of Order-in-Appeal No. VIZ-EXCUS-001-APP-256-18-19, dated 24.01.2019
passed by Commissioner of Central Excise, Customs & Service Tax (Appeals),
Visakhapatnam)

Commissioner of Central Tax,
Visakhapatnam GST,
GST Commissionerate, Port Area,
VISAKHAPATNAM – 530 035.
Andhra Pradesh

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APPELLANT

VERSUS

Mylan Laboratories Limited,
Unit 8 (100% EOU),
G.Chodavaram Village,
Poosapatirega Mandal,
VIZIANAGARAM – 535 204.
Andhra Pradesh

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RESPONDENT

APPEARANCE:

Shri B. Gunaranjan, Superintendent/AR for the appellant
None for the Respondent.

Coram:

Hon'ble MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER No.A/30656/2019

DATE OF HEARING: 17.10.2019

DATE OF DECISION: 17.10.2019

[ORDER PER: MR. P. VENKATA SUBBA RAO)

1. This application for withdrawal is filed by Revenue in terms of new
Litigation Policy issued vide CBEC instructions F.No. 390/Misc/116/2017-JC,
dated 22.08.2019.

2. Revenue's application for withdrawing the appeal is allowed.
3. The Appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)

vrg